

**12.00 Noon.**

for MECON in February 2007, at a total cost of Rs. 100.72 crore. At that point of time, the networth of the company was negative at (-) Rs. 132.30 crore and it had an accumulated loss of Rs. 162.81 crore.

The Company has since performed very well during the financial years 2007-08 and 2008-09. As on 31.03.2009, the networth of MECON has turned positive at Rs. (+) 34.85 crore. However the company still has an accumulated loss of Rs. 68.13 crore in its books.

**We will take all efforts now to see that the entire accumulated loss of MECON is wiped out by September 2009.**

**Strategic partnership between KIOCL and NMDC Ltd.**

KIOCL, a Mini Ratna PSU, is facing problems in the operations of its Pellet Plant and Blast Furnace due to closure of mining operations since 2006 and also due to the global downturn. It is proposed that NMDC, a Nav Ratna Company under the Ministry, will acquire majority stakes in KIOCL and KIOCL will acquire the stake in NMDC. There is a perfect synergy between NMDC and KIOCL as both are mining companies. The partnership acquisition will ensure continuous supply of iron ore to KIOCL from NMDC. In addition, NMDC will have the benefit of the experience of KIOCL in operating the pellet plant and mining.

**We will endeavour to seek approval of the Government for giving final shape to this strategic alliance within this period.**

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[MR. DEPUTY CHAIRMAN in the Chair]

**STATEMENT BY MINISTER CORRECTING ANSWER TO QUESTION**

**ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री प्रदीप जैन) :** महोदय, मैं 'भारत निर्माण योजना' के संबंध में 14 जुलाई, 2009 को राज्य सभा में दिए गए अतारंकित प्रश्न संख्या 1157 के उत्तर के संशोधनार्थ एक विवरण (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।

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**PAPERS LAID ON THE TABLE**

**Report (2007-08) of the Prasar Bharati (Broadcasting Corporation of India),  
New Delhi and related papers**

THE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI AMBIKA SONI): Sir, I beg to lay on the Table

- (1) A copy each (in English and Hindi) of the following papers under sub-section (1) of Section 31 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990:-
- (a) Annual Report of the Prasar Bharati (Broadcasting Corporation of India), New Delhi, for the year 2007-08.

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No.L.T. 647/15/09]

#### **Notifications of the Ministry of Rural Development**

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): Sir, I beg to lay on the Table

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Rural Development (Department of Rural Development) under sub-section (2) of Section 29 of the National Rural Employment Guarantee Act, 2005:—

(1) S.O. 2999 (E), dated the 31st December, 2008, amending Schedule II of the National Rural Employment Guarantee Act, 2005.

(2) S.O. 513 (E), dated the 19th February, 2009, amending Schedule II of the National Rural Employment Guarantee Act, 2005.

[Placed in Library. See No.L.T. 673/15/09]

(3) G.S.R. 162 (E), dated the 12th March, 2009, regarding nomination of members to the Central Employment Guarantee Council.

[Placed in Library. See No.L.T. 675/15/09]

(4) G.S.R. 309 (E), dated the 5th May, 2009, publishing the National Rural Employment Guarantee (Central Council) Amendment Rules, 2009.

[Placed in Library. See No.L.T. 674/15/09]

(5) S.O. 1387 (E), dated the 1st January, 2009, amending Notification S.O. 1 (E), dated 1st January, 2009, to substitute certain entries in the original Notification.

(6) S.O. 1824 (E), dated the 24th July, 2009, amending Schedule I of the National Rural Employment Guarantee Act, 2005.

[Placed in Library. For (5) and (7) See No.L.T. 673/15/09]

II. A copy (in English and Hindi) of the Ministry of Rural Development (Department of Rural Development) Notification G.S.R. 134 (E), dated the 27th February, 2009, publishing the National Rural Employment Guarantee (Central Council) Amendment Rules, 2009, under sub-section (1) of Section 33 of the National Rural Employment Guarantee Act, 2005.

[Placed in Library. See No.L.T. 674/15/09]

#### **Notification of the Ministry of Corporate Affairs**

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND THE MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): Sir, I beg to lay on the Table, under sub-section (5) of Section 396 of the